

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(I.B.C)/1547(CH)2024**

**And**

**CP (IB) No. 112/Chd/Pb/2024**

**(Main Matter on 02.09.2024)**

**IN THE MATTER OF:**

**Shree Ji Enterprises**

**... Petitioner-Operational Creditor**

**Versus**

**J C T Limited**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in IA(I.B.C) No. : Mr. Karan Kaushal, Advocate  
1547 of 2024**

**ORDER**

**IA(I.B.C)/1547(CH)2024**

This is an application filed under Section 11 of NCLT Rules, 2016 seeking preponement of the main petition bearing CP (IB) No. 112/Chd/Pb/2024, which is listed for 02.09.2024. It is stated by learned counsel for the applicant that even notice has not been issued so far under Section 9 of the Insolvency and Bankruptcy Code, 2016 to the opposite side. So, keeping in view the facts and circumstances mentioned in the application supported by affidavit, the main petition bearing CP (IB) No. 112/Chd/Pb/2024 is preponed from 02.09.2024 to 12.08.2024 and learned counsel for the petitioner is directed to make compliance

22.07.2024

Atiqur Rehman

of the last order. Thus, IA(I.B.C)/1547(CH)2024 stands allowed and disposed of accordingly.

**CP (IB) No. 112/Chd/Pb/2024**

In view of order passed in IA(I.B.C)/1547(CH)2024, let the main matter i.e. CP (IB) No. 112/Chd/Pb/2024 be listed on 12.08.2024 in the Supplementary List.

Sd/-

**(ASHISH VERMA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**